

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4127
ANSWERED ON:20.03.2015
TERROR FUNDING THROUGH NGOS
Sawaikar Shri Advocate Narendra Keshav

Will the Minister of FINANCE be pleased to state:

- (a) whether the cases of money laundering and terror funding through Non- Governmental Organisations (NGOs) and foreign donors have been reported in the country;
- (b) if so, the details thereof along with the total number of such cases reported and the action taken against such entities during each of the last three years and the current year, State-wise;
- (c) whether the Government proposes to devise any mechanism to regulate such funding in this regard;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to curb such practices?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a) : No, Sir.

(b) : Does not arise.

(c) to (e) : Amendments have been made in the year 2012 in Prevention of Money Laundering Act, 2002 (PMLA) to strengthen the regulatory and law enforcement and intelligence set up. The Government also monitors the receipt and utilization of foreign contribution received by any person including NGOs in the country in terms of the Foreign Contribution (Regulation) Act, 2010 (FCRA) and Rules framed thereunder.